

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No. 2371/96

Hon'ble Shri R.K. Phooja, Member (A)

New Delhi, this 7th day of November, 1996

Smt. Manju Chauhan
Staff Nurse
Lok Nayak Hospital
New Delhi - 110 002.

... Applicant

(By Shri R.L. Sethi, Advocate)

Vs.

Govt. of National Capital Territory of Delhi
through

- 1) The Joint Secretary (Medical)
Maulana Azad Medical College
NEW DELHI - 110 002.
- 11) The Medical Superintendent,
L.N.J. Hospital, Delhi - 110 002. .. Respondents

ORDER (Oral)

The applicant is employed as Staff Nurse in the Lok Nayak Hospital. She claims that she was staying with her father-in-law ^{at the} and was also working as Chowkidar in the same hospital. Her father-in-law died on 28.8.1995. The applicant filed a representation on 4.4.1996 before Respondent No.1 for regularisation of the quarter allotted to her father-in-law in her name. The applicant submits that though this representation ^{was} filed as far as back on 4.4.96, no decision, whatsoever, has been taken thereon so far.

2. I have heard the learned counsel. Since the representation is pending, the QA is disposed of with the direction to respondent No.1 to consider the representation, A1 of the applicant within two months from today and to pass a speaking order thereon. Till such an order is passed, Respondent No.1 and 2

Contd... 2/-

Dr

are also directed to maintain the status-quo as of today in respect of the premises under consideration. This will however, will not debar the respondents from charging damage rent as per rules depending on the disposal of the representation.

2. OA is disposed of with the above directions.

Dated, the 7th November, 1996.

R.K. AMOOJA
(R.K. AMOOJA)
MEMBER (A)

/rao/